

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-101
IB-2970/ND/2019
New IA4721/2023

IN THE MATTER OF:

Neha Jain

....Applicant

Vs.

Venessa Metals and Alloys Pvt Ltd

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 12.09.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

ORDER

New IA4721/2023:-

This is a petition filed under Section 54 of the IBC, 2016 for dissolution of the Corporate Debtor. Heard Ld. Counsel for the Liquidator. Let notice be issued to the Suspended Management by all modes for their appearance as well as for filing reply. List the matter on **16.10.2023**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**